

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3330

ANSWERED ON:16.03.2000

WAR INJURY PENSION

GADDE RAMAMOCHAN;M.V.V.S MURTHI;RUDRAGOUDA PATIL;SHIVAJI MANE

Will the Minister of DEFENCE be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned `Maha Vir Chakra nominee fails to get war injury pension` appeared in the `Hindustan Times` dated February 20, 2000;
- (b) if so, the number of cases for compensation and pensions pending with the Government as on date alongwith the reasons therefor;
- (c) whether grievance of Indian Peace Keeping Force victims are still remain unresolved; and
- (d) if so, the remedial steps taken in regard thereto?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.3330
16.3.2000.

Government have seen the news report. Capt. H.S. Virk was enrolled in the Army as a Short Service Commissioned Officer. During his deployment in the IPKF operation in Sri Lanka, he sustained injuries in action on 16.12.1988. He was retained in service in spite of the disability and subsequently released in March 1993. His disability was assessed by the Release Medical Board at 20%. He was paid terminal benefits / disability element as per the rules applicable to Short Service Commissioned Officers. He is not entitled to war injury pension @ 60% of the emoluments last drawn.

2. Orders have been issued on 29.2.2000 allowing compensation for war injury element at double the rates admissible in cases of normal disability. These orders are effective from 1.1.1986 and the benefit thereof is available to the Armed Forces personnel who sustained war injury in the IPKF Operation also. This benefit has already been extended to ex-Captain Virk.

3. No case for compensation and pensions of war injured Army personnel posted in Sri Lanka in IPKF operations is pending with Government.